

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO.36

Dated Guwahati the 3rd June, 2024

As per the resolution adopted in the Hon'ble Full Court Meeting of the Gauhati High Court held on 30.5.2024 the following changes have been introduced in the prevailing practice of holding Full Court references on the death of learned Members of the Gauhati High Court Bar Association and Gauhati High Court Advocates Association:

- i) Full Court reference on the death of learned member(s) of Gauhati High Court Bar Association or Gauhati High Court Advocates Association will be held once in a month, preferably, on the last working day of the month, at 3.30 P.M
- ii) In such reference as mentioned above, the President of the concerned Association to which the deceased advocate belonged, or his nominee shall render his/her obituary reference, followed by that of the Chairman of Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim or their nominee, and thereafter, the proceeding shall conclude with the obituary reference of Hon'ble the Chief Justice or in his absence, of the senior most judge, in reply.

However in case of Full Court reference on the death of any sitting and /or former Hon'ble Judge of the Supreme Court of India or of Gauhati High Court, the reference shall be held as per prevailing practice on any available day, to be fixed by Hon'ble the Chief Justice.

By Order,

Sd/- S.K. Poddar
REGISTRAR GENERAL